in a Press Conference held on 5th June, 2015.

Further, the Hon'ble Bombay High Court has quashed the order dated 5th June 2015 passed by the FSSAI. The FSSAI has filed a Special Leave Petition (SLP) in the Hon'ble Supreme Court of India on certain issues and pending a decision in the matter the High Court directions are being complied with.

(c) Licenses for the manufacture and sale of instant food products have been given on the condition that they will adhere to the details of ingredients, additives, etc. approved for their respective products or the standards as prescribed under the relevant Food Safety Regulations.

Enforcement of Food Safety and Standards (FSS) Act, 2006 and regulations thereunder primarily rests with State/UT Governments and accordingly, regular surveillance, monitoring and sampling of food products are undertaken by the State/UT Governments. FSSAI has also requested Commissioners of Food Safety of all States and UTs to undertake periodical inspection and monitoring of major fruit and vegetable markets, soft drinks and ready to serve beverages to check the use of pesticides in food items.

Control on purchase of foreign aircrafts

†1798. SHRI LAL SINH VADODIA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is considering to put restrictions on the purchase of foreign aircrafts for the Air Force;

(b) if so, whether Government has taken any action in this regard, so far; and

(c) if so, the details thereof and, if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH) : (a) No, Sir. Procurement of aircraft for Indian Air Force is done to meet operational requirements.

(b) and (c) Do not arise.

Missing armed forces personnel

†1799. SHRI RAMDAS ATHAWALE: Will the Minister of DEFENCE be pleased to state:

(a) whether any personnel of the armed forces have gone missing in the country during the last three years, till date, if so, the details thereof;

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†Orignal notice of the question was received in Hindi.

(b) the number of such cases that came to light during the said period; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH) : (a) and (b) The number of armed forces personnel missing in the country during the last three years are as under:

Year	Army	Navy	Air Force
2012	04@	Nil	Nil
2013	04#	Nil	Nil
2014	03*	05**	02
2015 (till date)	05	Nil	Nil

@ All 04 individuals presumed dead.
# 02 individuals presumed dead.
* 01 individual presumed dead and 01 dead body traced.
** All 05 individuals presumed dead.

(c) Action with respect to missing Armed forces personnel is taken as per extant guidelines on the subject.

Listing of DPSUs in stock exchanges

1800. SHRI RAJEEV SHUKLA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government intends to list Defence Public Sector Undertakings (DPSUs) in stock exchanges, if so, the details thereof; and

(b) what benefits Government intends to achieve apart from raising financial resources?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH) : (a) Yes, Sir. As per the extant Disinvestment Policy of the Government, unlisted Central Public Sector Enterprises (CPSEs) with no accumulated losses and having earned net profit in three preceding consecutive years are to be listed. Among the Defence Sector CPSEs, which are wholly owned by the Government, the Cabinet Committee on Economic Affairs (CCEA) has already approved disinvestment of 10% paid up equity of Hindustan Aeronautics Limited (HAL) out of Government of India's shareholding of 100% through an Initial Public Offering (IPO) in the domestic market as per the Securities and Exchange Board of India (SEBI) Rules and Regulations.